

New Delhi, for the year 1993-94.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 7131/95]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1993-94.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 7132/95]

- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1990-91 and 1991-92 together with Audit Report thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT 7133/95]

- (21) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1992-93 together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT 7134/95]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1993-94.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT 7135/95]

13.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) I am directed to inform the Lok Sabha that the Industrial Development Bank of India (Amendment) Bill 1994 which was passed by the Lok Sabha at its sitting held on the 19th December, 1994 has been

passed by the Rajya Sabha at its sitting held on the 20th March, 1995, with the following amendments:—

*Enacting Formula*

That at page 1, line 1, for the word "Forty-Fifth" the word "Forty-Sixth" be substituted. (1)

*Clause 1— Short title and Commencement*

That at page 1, line 4, for the figure "1994" the figure "1995" be substituted. (2)

*Clause 5 Insertion of New sections 4C, 4D and 4E*

That at page 2, line 15, for the figure "1994" the figure "1995" be substituted. (3)

That at page 3, line 6, for the figure "1994" the figure "1995" be substituted. (4)

*Clause 21—Repeal and Saving*

That at page 12, for lines 22 and 23, the following be substituted. namely.

Ord. 2 "21. (1) The Industrial Repeal and of 1995 Development Bank of India Saving (Amendment) Ordinance 1995 is hereby repealed". (5)

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of Lok Sabha to the said amendments be communicated to this House.

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, which has been passed by the Rajya Sabha at its sitting held on the 20th March, 1995."

13.02 1/2 hrs.

- (I) INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, AS AMENDED BY RAJYA SABHA.  
AND  
(II) BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT BILL  
As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Industrial Development Bank of India (Amendment) Bill, 1994 which has been returned by Rajya Sabha with Amendments and the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, as passed by Rajya Sabha on the 20th March, 1995.

13.03 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
Eighty-fourth Report**

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to present the Eighty-Fourth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-Eighth Report of Public Accounts Committee (10th Lok Sabha) on Design and Development of Advanced light helicopter.

13.03 1/2 hrs.

**STANDING COMMITTEE ON COMMUNICATIONS  
Eleventh, Twelfth, Thirteenth and Fourteenth Reports  
and Minutes**

KUMARI VIMLA VERMA (Seoni): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) Eleventh Report on National Film Archives of India relating to the Ministry of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.
- (2) Twelfth Report on action taken on Fifth Report of the Committee (1993-94) on All India Radio and the Minutes of the Sittings of the Committee relating thereto.
- (3) Thirteenth Report on the Cinematograph (Amendment) Bill, 1992 relating to the Ministry of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.
- (4) Fourteenth Report on National Film Development Corporation relating to the Minutes of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.

13.04 hrs

**STANDING COMMITTEE ON EXTERNAL AFFAIRS  
Fourth Report and Minutes**

[Translation]

Shri Atal Bihari Vajapayee (Lucknow): I beg to present the Fourth Report (Hindi and English version) of the Standing Committee on External Affairs on the situation prevailing in Pak occupied Kashmir and the Northern sector and the minutes of the meetings of the committee.

13.04 1/2 hrs.

**STANDING COMMITTEE ON PETROLEUM AND  
CHEMICAL  
Tenth Report**

Shri Sriballav Panigrahi (Deogarh): I beg to present the Tenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 2nd Report of the Committee (10th Lok Sabha) on Proposed National Drug Policy.

13.05 hrs.

**MOTION RE: CONTEMPT OF THE HOUSE BY SOME  
PERSONS FROM THE VISITORS' GALLERY**

MR. SPEAKER: As the House is aware, at about 15.45 hours on 20 March, 1995, the visitors calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla son of Shri Madhu Sudan Srivastava, attempted to shout slogans from the Visitors' Gallery. The Security Officers took them into custody immediately and interrogated them. The visitors had made statements but had not expressed regrets for their action.

I bring it to the notice of the House for such action as the House may deem fit.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, this is a very unusual happening and it should be discouraged as much as possible. Therefore, I beg to move:

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastava, who attempted to shout slogans from the Visitors's Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 6.00 P.M. on 22 March, 1995 and sent to Tihar Jail, New Delhi.

MR. SPEAKER: Motion moved:

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan,